



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu.

Notification

Jammu, the 31st March, 2016

SRO 106.- In exercise of powers, conferred by sections 16 and 17 of the Jammu and Kashmir Value Added Tax Act, 2005, the Government hereby direct that Schedule "A" of the said Act, shall be amended as under:

- (i) Entry 34 shall continue to be in schedule "A" till 30-06-2016.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS
Commissioner/Secretary to Government
Finance Department

No. ET/Estt/153/2015(part)

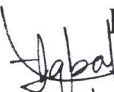
Dated: 31-03-2016

Copy to the:-

1. Financial Commissioner, J&K, Revenue.
2. Financial Commissioner, Planning & Development Department.
3. Principal Secretary to Hon'ble Governor.
4. All Principal Secretaries to the Government.
5. All Commissioner/Secretaries to the Government.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
8. Director General Information, J&K, Jammu.
9. Commissioner Commercial Taxes, J&K, Jammu.
10. Excise Commissioner, J&K Jammu.
11. All Heads of Department.
12. All Deputy Commissioners.
13. General Manager, Government Press, Jammu/Srinagar.
14. Private Secretary to Chief Secretary, J&K.
15. Private Secretary to the Commissioner/Secretary to the Government, Finance Department.
16. Government order file/Stock file/Finance Website/GAD website.


(Bharat Singh) KAS

Additional Secretary to Government
Finance Department


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